

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00600/2021**

**Dated Wednesday the 14<sup>th</sup> day of July Two Thousand Twenty One**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)**  
**HON'BLE MR. K. V. EAPEN, Member (A)**

**(Through Video Conferencing)**

Mrs. Gayatri Ratnam Rajesh,  
Joint General Manager (Projects),  
HUDCO : Emp Code-2254,  
Plot 880, Ramaswamy Salai, K. K. Nagar,  
Chennai 600078. ....Applicant

By Advocate M/s. C. A. Sharmila

Vs

1.Union of India,  
through the Secretary,  
Ministry of Housing & Urban Affairs (MoHUA),  
Govt of India, Nirman Bhavan,  
New Delhi 110011.

2.The Chairman and Managing Director,  
Housing and Urban Development Corporation Ltd, (HUDCO),  
4<sup>th</sup> Floor, Core 7A,  
India Habitat Centre,  
Lodhi Road,  
New Delhi 110003.

3.The Executive Director,  
(H R)/Head of Department (Human Resources/HR),  
Housing and Urban Development Corporation Ltd,  
(HUDCO) Core 7A,  
India Habitat Centre,  
Lodhi Road, New Delhi 110003. ....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The reliefs prayed for in this OA is as follows:

- "a. Call for the original file(s)/record(s) of the respondents dealing with the case of the applicant and peruse the same;
- b. To consider the representation dated 22.03.21 submitted by her for promotion to the post of General Manager (projects),
- c. To pass an order directing the respondent to conduct a DPC at the earliest and consider the case of the applicant to be promoted as the GM (P) as per the seniority and the existing R & P rules,
- d. Costs of this Original Application to be paid by the respondents,
- e. Pass such further or and other order as may be required in facts and circumstances of the case."

2. Heard counsel for the applicant. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

3. It is submitted that the applicant who is presently working as Joint General Manager (Projects) in the respondents department. She is aggrieved that she has not been considered for promotion to the post of General Manager (Projects). She has submitted a representation dt. 22.03.2021 which is still pending for consideration.

4. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation in the light of relevant OMs, rules and regulations in a time bound manner. Learned counsel for the respondents has no objection to the same.

5. In view of the limited relief sought and without going into the merits of

the case, the competent authority is directed to consider the representation dt. 22.03.2021 at Annexure A15 and also consider convening of DPC on the basis of relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

7. Copy of this order be issued to both sides.

**(K. V. Eapen)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**14.07.2021**

SKSI